

DELHI VIDHAN SABHA

दिल्ली विचान समा

REPORT OF THE SELECT COMMITTEE

ON

THE DELHI TAX ON LUXURIES (AMENDMENT BILL, 1997)

(PRESENTED ON 19.03.1997)

दिल्ली विलासिता कर इंसंशोधन विषेयक, 1997 है

पर गठित प्रवर समिति का

प्रतिवेदन

🛭 19.03.1997 को प्रस्तृत 🖇

DELHI VIDHAN SABHA SACHIVALAYA

विषय सुची

- 1. प्रवर समिति का गठन
- 2. प्रवर समिति का प्रतिवेदन
- प्रवर सिमीत दारा यथाप्रतिवेदित विधेयक
- 4. आयोजित बैठकों के कार्यवृत्त

दित्ती विलासिता कर्र् संशोधन है विषेयक, 1996 पर गठित प्रवर समिति

went to afair to a

सीमीत का गठन

	सामात का गठन	
1 -	श्री सतीश चन्द्र सण्डेलवाल	सभापति
2 -	प्रो जगदीश मुखी	सदस्य
	§ विधेयक के प्रभारी मंत्री §	
3.	श्री बोध राज	सदस्य
4 ·	श्री मुरारी सिंह पवार	सदस्य
5.	श्री दीप चन्द बन्धु	सदस्य
6 •	श्री अजय माकन	सदस्य
7 -	श्री सूरज प्रसाद पालीवान	सदस्य

सचिवातय

1 ·	श्री पी पन गुप्ता	सचिव
2.	श्री एंस के शर्मा	संयुक्त सचिव
3.	श्री एस के श्रीवास्तव	सीमीत अधिकारी

प ति वे द न

दिल्ली विलासिता कर हसंशोधनह विधेयक, 1996 दिनांक 24.10.96 को सदन में पुरःस्थापित किया गया था। जब विधेयक को 25 अक्तूबर, 1996 को सदन में विचार के लिये लिया गया, तो श्री अजय माकन एवं श्री बोध राज दारा निम्नलिखित प्रस्ताव प्रस्तुत किया गया:-

> "कि विधेयक को अध्यक्ष दारा नाम-निर्देशित सदन की सात सदस्यीय समिति को सौंप दिया जाये ।"

प्रस्ताव को मतदान के लिये स्ता गया और सदन दारा स्वीकार किया गया ।

तत्पश्चात्, सदन के निर्णय के अनुसार, माननीय अध्यक्ष ने विधेयक पर निम्नानुसार 7 सदस्यों की एक प्रवर समिति नियुक्त की :-

1.	श्री सतीश चन्द्र सण्डेलवाल	सभापति
2 .	प्रो जगदीश मुसी	सदस्य
	§विधेयक के प्रभारी मंत्री §	•
3.	श्री बोध राज	सदस्य
4 .	श्री मुगरी सिंह पवार	सदस्य
5.	श्री दीप चन्द बंधु	सदस्य
6.	श्री अजय माक्न	सदस्य
7.	श्री सूरज प्रसाद पालीवाल	सदस्य

सिमिति ने अपनी 22 नवम्बर, 1996 और 27 फरबरी, 1997 को आयोजित बैठकों में दिल्ली विलासिता करहें संशोधन है विधेयक, 1996 के प्रावधानों पर विचार किया । सिमिति ने विधेयक के संबंध में प्राप्त हुए विभिन्न संशोधनों और इसके साध-साथ महाराष्ट्र, उत्तर प्रदेश और

गोवा राज्य में लागू विलासिता कर अधिनियमों में निहित प्रावधानों की जांच की । बैठकों के कार्यवृत्त प्रतिवेदन के साथ संलग्न हैं।

प्रवर समिति ने अपनी 27 फरवरी, 1997 को आयोजित बैठक में प्रतिवेदन को पारित किया।

प्रवर समिति सिफारिश करती है कि संशोधित विधेयक को जैसा
सदन में पुरःस्थापित किया गया था, उसको पारित कर दिया जाये ।

FI THE TR

पूर्व विदेश स्थापनी तर राजे साथ वाच प्रशासन अवस्था प्रशासन

ह साम प्राप्त मान्य के प्राप्त के समान सतीश चन्द्र सण्डेलवाल

क व्यक्ति होता का का कि किएक क प्रकार का समापति

दिल्ली विलासिता कर श्रंसशोधन विषेयक, 1996 दिल्ली विलासिता कर अधिनियम, 1996 में संशोधन के लिये एक विधेयक

इसे भारतीय गणतंत्र के 47वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा दारा निम्न प्रकार से अधिनियमित किया जाये :-

१० ११ इस अधिनियम को दिल्ली विलासिता कर संशोधन विधेयक, 1996 कहा जाये ।

संक्षिप्त शीर्षक, विस्तार एवं प्रारम्भ

- थारा-2 में संशोधन : दिल्ली विलासिता कर अधिनियम, 1996
 §जो कि आगे "मुख्य अधिनियम" के रूप में संदर्भित हैं की धारा 2 की उपधारा १ड० हटाई जायेगी ।
- उ. पारा-3 में संशोधन : मुख्य अधिनियम की धारा 3 की उप-धारा §4 § हटाई जायेगी । '

CONTENTS

- 1. Composition of the Select Committee.
- Report of the Select Committee.
- 3. Bill as reported by the Select Committee.
- 4. Minutes of the meetings held.

The Select Committee on 'The Delmi Tax On Luxuries (Amendment) Bill, 1996'

Composition of the Committee

1. ,	Shri Satish Chandra Khandelwal	Chairman
2.	Prof. Jagish Mukhi, (Minister-in-charge of the Bill)	Member
3.	Sari Boda Raj,	Member
4.	Shri Murari Singh Panwar	Member
5.	Sari Deep Quand Bandau	Member
6.	Sari Ajay Maken	Member
7.	Shri Suraj Prasad Paliwal	Member
	SECRETARIAT	
1.	Sari P.N. Gupta	Secretary
2.	Sari S.K. Saarma	Joint Secretary
3.	Smri S.K. Srivastava	Committee Officer

REPORT

The Delhi Tax on Luxuries (Amendment) Bill, 1996 was introduced in the House on 24.10.1996. When the Bill was taken up for consideration in the House on 25 October, 1996, Shri Ajay Maken and Shri Bodh Raj moved the following motion:-

"That the Bill be referred to seven-Member Select Committee of the House to be nominated by the Hon'ble Speaker".

The motion was put to vote and adopted by the House.

Subsequently, as per decision of the House, Hon'ble Speaker appointed a 7-Member Select Committee on the Bill consisting of the following:-

1.	Shri Satish Chandra Khandelwal	Chairman
2.	Prof. Jagdish Mukhi, (Minister-in-charge of the Bill)	Member
3.	Sari Boda Raj	Member
4.	Sari Murari Singh Panwar	Member
5.	Shri Deep Chand Bandhu	Member
6.	Shri Ajay Maken	Member
7.	Sori Suraj Prasad Paliwal	Member

The Committee considered the provisions of the Delni Tax on Luxuries (Amendment) Bill, 1996 at its sittings held on 22 November, 1996 and 27 February, 1997. The Committee examined various amendments received on the Bill as also the Luxury Tax provisions enshrined in the Acts applicable in the States of Maharashtra, Uttar Pradesh and Goa. The minutes of the meetings are annexed with the Report.

The Select Committee adopted the Report in its meeting held on 27 February, 1997.

The Select Committee recommends that the amending as introduced in the House be passed.

SATISH CHANDRA KHANDELWAL CHAIRMAN THE DELHI TAX ON LUXURIES (AMENDMENT) BILL, 1997

A

PILL

further to amend the DelmiTax on Luxuries Act, 1996.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Seventh Year of the Republic of India as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Delhi Tax on Luxuries (Amendment) Act, 1997.
 - (2) It extends to the whole of the National Capital Territory of Delmi.
 - (3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
- Amendment of 2. In the Delmi Tax on Luxuries Act, 1996, (hereinafter Section 2 referred to as "the principal Act"), clause (e) of section 2 shall be omitted.
- Amendment of 3. Sub-section (4) of section 3 of the Principal Act shall section 3 be omitted.

MINUTES OF THE MEETING OF THE SELECT COMMITTEE

The First meeting of the Select Committee on the Delhi Tax on Luxuries (Amendment) Bill, 1996, was held on 22nd November, 1996 at 3.00 P.M. The following were present:

- 1. Shri Satish Chandra Khandelwal Chairman
- 2. Dr. Jagdish Mukhi, Member
- 3. Shri Murari Singh Panwar Member
- 4. Shri Deep Chand Bandhu Member
- 5. Shri Ajay Maken Member

The Chairman welcomed the members. Thereafter a general discussion regarding procedure to be followed while considering the Bill, ensued. After exchange of views it was decided that a copy of the following Acts should be obtained and circulated for information of the members:

- Maharashtra Tax on Luxuries Act, 1987 along with amendments made in the above Act.
- of Uttar Pradesh
- iii) Act re: Luxuries Tax regarding Hotels levied by the State of Goa.

The Finance Minister was requested to procure copies of these Acts.

It was also decided that as soon as the copies are made available, the same will be forwarded to members of the Committee. Further resolved that in the next meeting, the Finance Secretary and the Commissioner Excise and Entertainment Tax, should also be invited to attend.

The Committee then adjourned.

MINUTES OF THE MEETING OF SELECT COMMITTEE CONSTITUTED ON THE DEIHI TAX ON LUXURIES (AMENDMENT) BILL, 1996 AT 3.00P.M.
IN COMMITTEE ROOM NO. I, OLD SECRETARIAT, DELHI. HELD ON 3.2.97

The meeting conviened at 15.10 hours and the following were present:-

1. Shri Satish Chandra Khandelwal, MLA Chairman

2. Shri Murari Singh Panwar, MLA Member

SECRETARIAT

The second secon

1. Shri P.N. Gupta Secretary

2. Shri S.K. Sharma Jt. Secretary

3. Shri S.K. Srivastava Committee Officer

REPRESENTATIVES FROM CITIER DEPARTMENTS

1. Shri S.N. Sahai Commissioner (Luxury Tax/Excise)

(Luxury Tax/Excise)

2. Shri S. Prakash Dy. Commr.

3. Shri R. Bhatnagar Dy. Secretary

(Finance)

The meeting was adjourned for the want of quorum.

MINUTES OF THE MEETING OF THE SELECT COMMITTEE CONSTITUTED ON THE DELHI TAX ON LUXURIES (AMENDMENT) BILL, 1996 (BILL NO.13 OF 1996)!

HELD ON 27-2-1997 AT 3.00 P.M. IN COMMITTEE ROOM NO.1, OLD SECRETARIAT, DELHI.

The following were present:-

Shri Satish Chandra Khandelwal, MLA Chairman

2. Prof. Jagdish Mukhi, Member (Minister-in-charge of the Bill)

3. Shri Deep Chand Bandhu, MLA Member

4. Shri Suraj Prasad Paliwal, MLA Member

SECRETARIAT

Shri P.N. Gupta Secretary

2. Shri S.K. Sharma Jt. Secretary

3. Shri S.K. Srivastava Committee Officer

REPRESENTATIVES FROM OTHER DEPARTMENTS

1. Shri S.N. Sahai Commissioner (Excise/Luxury

Tax/Ent. Tax)

2. Shri R. Bhatnagar Dy. Secy. (Fin.),

Finace Deptt.

3. Shri S. Prakash Dy. Commr., (Luxury Tax)

The Committee considered the provisions of 'The Delhi Tax on Luxuries (Amendment) Bill, 1996 (Bill No.13 of 1996)'. It also examined the various amendments received to the above Bill.

The Committee after careful consideration did not accept the amendment to the Bill. The Committee has recommended that 'The Delhi Tax on Luxuries (Amendment) Bill, 1996 (Bill NO.13 of 1996)' may be passed as introduced by the Finance Minister Prof. Jagdish Mukhi.

The Committee also authorised that Shri Satish Chandra Khandelwal, Chairman of the Committee will present the Report and in his absence the same may be presented by Shri Deep Chand Bandhu.

The meeting then adjourned.

* * *

The state of the lands

AVAILABLE TO THE TOTAL PROPERTY.

property of the property of the contract of th

Contraction to the contraction of the contraction o

The peak at levia in a minimum

The Committee of the consensus of the confidence of

Root bedeless absolute with his manufacture is beneau

Edit M. m. Ropella

binot